

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-207**

Appeal No. - 234/252/ND/2020  
CA-368/2020

**IN THE MATTER OF:**

Serve Facility Management Pvt Ltd  
Vs  
RoC

....Applicant

....Respondent

**SECTION**

U/s 252

Order delivered on 24.08.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sachin for petitioner  
For the Respondent : Mr. Kunal Sharma, Mr. Zehra Khan for IT Deptt.

**ORDER**

**CA-368/C- V/ND/2020:-**

The present application has been filed on behalf of petitioner under Section 420 of the Companies Act 2013 read with Rule 11 of the NCLT Rules 2016 for seeking urgent hearing of the Company Appeal bearing no. CP No. 234/252/ND/2020.

We have heard the Ld. Counsel for petitioner as well as IT Deptt. Prayer is allowed. Registry is directed to list the Company Appeal No. 234/252/ND/2020 on 28.08.2020.

With this order, the present CA-368/2020 stands disposed of.

Sd/-

(K.K. VOHRA)  
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)